

[Sh. P.P. Kaliaperumal]

provisions of the Constitution of India which stands in the way to reserve Government jobs in proportion to their population so as to render social justice to the people of Other Backward Classes.

(iii) Need to clear the pending power projects of Kerala State

SHRI V.S. VIJAYARAGHAVAN (Palghat): Mr. Deputy Speaker, sir, Kerala State faces a lot of difficulties with regard to power. The State does not get enough power to meet even the domestic demands. Low voltage and power cut have become common features. In order to find a solution to this problem, the Government of Kerala have submitted many schemes for the consideration of the Central Government. The Thermal Power Station at Kayamkulam, the Pooyankutty Hydro-electric Project, Brahmappuzha, Diesel Projects at Kasargod and Calicut are some of the important projects among them. Most of these projects still remain on paper either because of the objections from the Department of Environment or because of unresolved problem regarding foreign aid.

I would, therefore, request the Union Government to sanction these projects so that construction work could be started during the current financial year itself. I would also request the Government to get foreign aid from Japan for the Thermal Power Project at Kayamkulam.

(iv) Need to solve the problems of people displaced due to construction of Tehri Dam in Uttar Pradesh

[Translation]

SHRI MAJ. GEN. (RETD) BHUWAN CHANDRA KHANDURI (Garhwal): Mr. Deputy Speaker, Sir, I would like to draw the attention of the Government to the demand to rehabilitate the displaced persons of Tehri Dam in Uttar Pradesh.

Since their demands have been lying pending for a long period, the people displaced due to construction of Tehri Dam have gone on fast unto death since the 23rd February.

In order to make the construction of the Dam successful, the people of 105 villages in its vicinity were displaced and rehabilitated in Pathri, Raiwala and Banjarwala villages in 1979. Moreover, 750 families of 14 revenue villages were displaced in Bhaniwala. The displaced persons say that no facility has been provided to them even after so many years. The land given to them for their cultivation is stony and unfit for cultivation. They had been promised to provide land for schools, colleges by the Tehri Water Development Corporation, but they did not get any land.

The displaced people were granted 1500 acres of land at the rate of Rs. 4,000 per acre. The amount of Rs. 4,000 (per acre) was given for irrigation on purposes. The each displaced person was promised to provide 2 acres irrigable land and a plot of 200 square yards for houses, building, but they have not been given any land as yet.

The Government had ordered the Tehri Development Corporation to ensure job for one member of each of the affected families. It was assured that 750 persons would be provided employment. But only 25 persons have been given employment so far.

I, therefore, request that the proposed amenities should be given to the people displaced due to construction of Tehri Dam in Hill Area with immediate effect so that the people may have some relief and lead their life properly.

(v) Need to provide financial assistance to the Bihar Government for reopening of Ashok Paper Mill in Darbhanga Parliamentary Constituency

SHRI MOHAMMED ASHRAF ALI FATMI (Darbhanga): Sir, Ashok Paper Mill in my